

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL(SZ)
AT CHENNAI**

O.A NO. 105 of 2021

Yanati Srinivasalu Reddy
S/o. Ramachandra Reddy
Nelatur Village & Post
Muthukur Mandal
SPSR Nellore District
A.P. – 524 344.
Phone: 9989773399 and 1 another

... APPLICANTS


VERSUS

The Chief Secretary
Govt. of Andhra Pradesh Secretariat
Velagapudi, Amaravathi
Andhra Pradesh
Ph: 0863 2440631
Email Id: cs@ap.gov.in and 9 others

... RESPONDENTS

REPORT FILED BY THE 8th RESPONDENT APPCB

Date-02-02-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: redymadhuri09@gmail.com.

Counsel for 8th Respondent


**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 105 of 2021**

**REPORT OF THE A.P.POLLUTION CONTROL BOARD IN THE MATTER OF O.A.NO.105
of 2021 SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTH BENCH,
CHENNAI**

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**Date: 01.02.2023
Place: Nellore**


Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office Nellore
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE

**REPORT OF THE A.P.POLLUTION CONTROL BOARD IN THE MATTER OF
O.A.NO.105 of 2021 SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTH BENCH, CHENNAI**



Submitted to

**Hon'ble National Green Tribunal
South Bench, Chennai**

I. Preamble

Sri Y. Srinivasulu Reddy & Sri Y. Sasidhar Reddy of Nelatur village, Muthukur (M), SPSR Nellore district filed O.A.105 of 2021 before the Hon'ble National Green Tribunal on the pollution problems arising from the thermal power plants. In the Original application no.105 of 2021, M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, Nelatur & Pynampuram Villages, Muthukur Mandal, SPSR Nellore District and M/s. Thermal Powertech India Pvt. Ltd, presently operating in the name & style of M/s. Sembcorp Energy India Limited (Project-1), Pynapuram (V), Muthukur (M), SPSR Nellore District are the respondents.

II. Orders of the Hon'ble Tribunal

The Hon'ble Tribunal in O.A. No. 105 of 2021, vide Order dated 16.09.2021 constituted, a joint committee and directed as follows:

"12. In order to ascertain the genuineness of the allegations made in the application and also the alleged violations and pollutions if any caused, which said to have been resulted in the alleged economic loss for the applicants, we feel it appropriate to appoint a joint committee consisting of (1) The District Collector, Nellore District, (2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF& CC), Integrated Regional Office, Vijayawada, (3) a Senior Officer from the Central Pollution Control Board (CPCB), Regional Office, Chennai (3) a Senior Officer/Scientist from the Acharya N.G. Ranga Agricultural University (ANGRAU), Andhra Pradesh, (4) a Senior Officer from Andhra Pradesh Pollution Control Board (APPCB) as deputed by its Chairman to inspect the units in question and submit a factual as well as taken report if there is any violation found.

13. The Committee is directed to ascertain:

- i) Whether respondents 8 and 9 have requisites permissions/clearance are having for running their units,*
- ii) Whether any violations were committed by the respondents 8 and 9 against the conditions imposed in the consents/ Clearance granted.*
- iii) Whether there was any pollution caused on account of the operation of the respondents 8 and 9 units.*
- iv) Whether any environmental damage including soil as well as the water has been caused on account of the operation of the respondents 8 and 9 units, if so what is the nature of damage caused and the remedial measures to be taken for restoring the damage caused to the environment,*


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- v) *Whether any loss of soil fertility resulting in reduction of the agricultural income has been caused to the applicants on account of the any alleged pollution said to have been caused by the respondents 8 and 9 units and if so, what is the quantum of compensation to which they are entitled for,*
- vi) *Suggest the ways and means if there is any pollution found, to avoid the same in future to be carried out by the respondents 8 and 9.*
- vii) *Whether there is any deficiency in the pollution control mechanism provided by the respondents 8 and 9 and if so, what is the nature of modification or up-gradation required for mitigating the alleged pollution if any caused, on account of their operation*

14. The Andhra Pradesh Pollution Control Board (APPCB) will be the nodal agency for co-ordination and for providing necessary logistics for this purpose.”

In compliance to Hon’ble NGT order, APPCB as Nodal agency constituted a committee comprising of following members:

1. Smt. H D Varalaxmi, Sc E & Regional Director, Regional Directorate - Chennai, Central Pollution Control Board.
2. Dr. Suresh Babu Pasupuleti, Scientist -D, Integrated Regional Office (IRO), Ministry of Environment, Forest and Climate Change, Vijayawada
3. Sri D Hussain Sahib, Revenue Divisional Officer & Divisional Magistrate, Nellore
4. Dr. V. Sailaja, Principle Scientist (Soil Science & Agril. Chemistry), ANGRAU, RARS, LAM, Guntur.
5. Sri Ch. Rajasekhar, Environmental Engineer, Regional Officer, Nellore, Andhra Pradesh Pollution Control Board.

III. Meeting and inspection by the Committee

The Regional officer, APPCB convened a committee meeting on 04.10.2021 through video conference and briefed about the mandate of the Committee as well as introduction about respondent units i.e. M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, and M/s. Sembcorp Energy India Limited - Project 1 (Formerly M/s. Thermal Powertech India Pvt. Ltd.). The Committee discussed in detail and concluded to visit two units during 21-22nd October, 2021 and also decided to monitor Source emissions, sources of effluents generated/treated & discharged, Ambient Air Quality in 3 locations and soil & groundwater monitoring in surrounding villages.


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Subsequently, the Committee inspected M/s. Sri Damodaram Sanjeevaiah Thermal Power Station on 21.10.2021 and M/s. Sembcorp Energy India Limited (Project-1) on 22.10.2021 and interacted with its management.

During inspection of the above coal based thermal power plants, stack emissions of the 3 boilers were monitored, Ambient air quality monitoring was conducted in the nearby villages (3 locations), water samples were collected at various sources of the units and water bodies, collected samples of coal, bottom ash, fly ash soil samples from agricultural land and ground water to ascertain the compliance status of the units and pollution problems to the surroundings. Further, the Committee assessed the Environmental compensation on account of damage to Air quality, health and non-compliances from respondent units as below:

Sl. No	Name of the Unit	Monetary terms for causing damage to air quality (A)	Monetary terms for causing illness to people health (B)	EC for Non-Compliances (C)	Total amount to be recovered D = A+B+C
1	M/s.Sri Damodaram Sanjeevaiah Thermal Power Station	Rs.1,26,01,947/-	Rs.8,93,870/-	Rs.49,08,750/-	Rs.1,84,04,567/-
2	M/s. Sembcorp Energy India Limited (Plant -1)	Rs.1,03,94,306/-	Rs.7,37,280/-	-Nil-	Rs.1,11,31,586/-

The Joint Committee has suggested the following mitigations/suggestions to prevent the pollution caused:

- As per the conditions of EC and CTO, respondent units are required to ensure use of blended coal of Indian wash coal of 70% and imported coal of 30% so that to reduce particulate matter emissions.
- Both units may asked to provide closed shed and wind barriers/ wind breaking wall to Coal storage yard to reduce the fugitive emissions.
- Both units required to Explore possibilities of utilization of 100% fly ash and Bottom Ash to curtile fugitive emissions and water pollution due to seepage of ash ponds.
- To ensure installation of Flue Gas De-sulphurisation (FGD) plant to achieve SO₂ norms as per time line given by CPCB
- To ensure 100% recirculation of ash pond seepage to make slurry and dust suppression to prevent water pollution if any in surrounding areas of respondent units.

C. Raja Sekhar
11/2/2023
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- f. To switch over to use sweet water for ash slurry purpose instead of sea water to prevent increase of TDS in the ground water.
- g. To switch over to use treated sewage from the Municipal Corporation, Nellore instead of treating the sea water in the desalination plant and discharging the High TDS containing desalination plant rejects into Sea.
- h. To ensure proper operation of Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and transmit the live data to the APPCB and CPCB server.

The A.P. Pollution Control Board submitted the report of the Joint Committee to the Hon'ble NGT on 23.04.2022.

The Hon'ble NGT heard the case on 25.04.2022 and made the following order:

- “ 1. Report of the Joint Committee is e-filed on 23.04.2022.
2. Learned Counsel appearing for Andhra Pradesh Pollution Control Board wants to file the action taken report pursuant to the Joint Committee report.
3. Learned Counsel appearing for the applicant as well as 9th respondent also seeks times to file their objections to the report of the Joint Committee.
4. It is stated that separate Learned Counsel will be engaged on behalf of the 8th respondent.
5. Authorities are also at liberty to file independent reports.
6. Post the matter on 11.05.2022.”

Further, the matter was posted for hearing on 16.08.2022.

Thereafter, the matter adjourned from time to time and posted **next hearing on 03.02.2023.**

The A.P. Pollution Control Board submitted the report of the Joint Committee to the Hon'ble NGT on 23.04.2022.

IV. Action taken by APPCB pursuant to Joint Committee report:

The Hon'ble NGT heard the case on 25.04.2022 and *Learned Counsel appearing for Andhra Pradesh Pollution Control Board wants to file the action taken report pursuant to the Joint Committee report.*

The joint Committee recommended the imposition of Environmental Compensation and also suggested certain mitigations/suggestions to prevent the pollution caused.

The Board officials inspected the above thermal power plants on 18.01.2023 & 19.01.2023 and verified the present status of the observations made by the Joint Committee.

The issue was placed before the External Advisory Committee of A.P. Pollution Control Board on 24.01.2023. The representatives of respondent thermal power plants attended the meeting through Video Conference.

The representative of M/s. Sembcorp Energy India Limited (Project-1) informed that the power plant is using blended coal as stipulated in the EC, provided three layered thick green belt all around the coal yard, provided water sprinklers, improved dry fog system, achieved 100 % utilization of fly ash since September,2019, no seepage from ash pond, plant designed to use sea water for ash slurry purpose, maintaining Continuous Emission Monitoring System (CEMS), Continuous Ambient Air Quality Monitoring System (CAAQMS) and their industry has taken all fugitive emission control measures. The External Advisory Committee directed the industry representative to submit the response to the recommendations of the Joint Committee. After detailed discussions, the Committee recommended to issue directions to the industry after examination of the response submitted by the industry. The Head HSE, M/s. Sembcorp Energy India Limited (Project-1), (Formerly M/s. Thermal Power tech India Pvt. Ltd), vide lr dated.24.01.2023 submitted response to the A.P. Pollution Control Board on the mitigation/ suggestive measures recommended by the Joint Committee. A copy of the response is herewith enclosed as **Annexure -I.**

The representatives of M/s. Sri Damodaram Sanjeevaiah Thermal Power Station informed that improvement were made after visit of the Joint Committee viz. applied for the Fire NOC, Improved the ash utilization, constructing the coal storage sheds, revamped Continuous Emission Monitoring System (CEMS), Continuous Ambient Air Quality Monitoring System (CAAQMS) , arrested the seepages from ash pond and re-circulating decanted water for ash slurry purpose. The External Advisory Committee directed the industry representative to submit the response to the recommendations of the Joint Committee. After detailed discussions, the Committee recommended to issue directions to the industry after examination of the response submitted by the industry. The Chief Engineer, M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, vide lr dated.25.01.2023 submitted response to the A.P. Pollution Control Board on the mitigation/ suggestive measures recommended by the Joint Committee. A copy of the response is herewith enclosed as **Annexure- II.**

After careful examination of the Joint Committee report, Inspection report of the Board officials, recommendations of the External Advisory Committee (Task Force)



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and the response of the industry, the Board vide order dated. 30.01.2023 issued the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 to M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, and M/s. Sembcorp Energy India Limited (Project-1) of SPSR Nellore District:

- a. *The industry shall ensure to use of blended coal of Indian wash coal of 70% and imported coal of 30% to reduce particulate matter emissions.*
- b. *The industry shall provide a closed shed/wind barriers/wind breaking wall in between Coal storage yard and existing greenbelt and shall implement appropriate MDSS in coal storage yard to reduce fugitive emissions.*
- c. *The industry shall maintain 100% utilisation of ash generated at the plant as per the Fly Ash notification dated. 31.12.2021.*
- d. *The industry shall ensure the installation of the Flue Gas Desulphurisation (FGD) plant to achieve SO2 norms as per the timeline stipulated by CPCB.*
- e. *The industry shall ensure 100% recirculation of seepage generated from ash pond for slurry preparation and dust suppression to prevent water pollution, if any, in surrounding areas.*
- f. *The industry shall switch over to using sweet water for ash slurry purposes instead of seawater to prevent aggregation of TDS concentration in the groundwater.*
- g. *The industry shall explore the possibility of using treated sewage from the Municipal Corporation, Nellore, instead of treating the seawater in the desalination plant.*
- h. *The industry shall ensure proper operation of the Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and transmit the live data to the APPCB and CPCB servers. The industry shall submit calibration reports to the Board on a regular basis.*
- i. *The industry shall identify the possible sources contributing for higher concentrations of particulate matter in the ambient air quality in the surrounding villages; shall prepare comprehensive action plan in consultation with other industries operating in the surroundings to achieve & maintain compliance to prescribed NAAQ standards.*

Copies of the directions issued to M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, and M/s. Sembcorp Energy India Limited (Project-1) are enclosed as Annexure-III.

The compliance status of the directions will be monitored by the A.P. Pollution Control Board and further directions required if any will be issued from time to time.


 ENVIRONMENTAL ENGINEER
 A.P. POLLUTION CONTROL BOARD
 Regional Office
 NELLORE.



SEIL P1/APPCB/BZA/2023/001

24th January 2023

To
The Member Secretary,
Andhra Pradesh Pollution Control Board,
D. No. 33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet,
Vijayawada– 520010.

Sembcorp Energy India Limited

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Sub: Submission of Representation of SEIL Project-1 (formerly known as Thermal Powertech Corporation India Limited) to EAC Task Force Committee Meeting.

Ref: EAC Task Force Committee Meeting held on dtd. 24-01-2023

Dear Sir,

In reference to the above subject, SEIL Project-1 would like to humbly submit the representation for kind consideration:

S. No	Agenda Points for EAC TF meeting	SEIL Response
a.	The unit shall ensure the use of blended coal of Indian wash coal of 70% and imported coal of 30% so that to reduce particulate matter emissions.	Complying. SEIL is using blended coal.
b.	The unit shall provide a closed shed/wind barriers/wind breaking wall/thick green belt around the Coal storage yard to reduce the fugitive emissions.	Complying. (i) SEIL has provided a three layered thick green belt all around the circumference of the coal yard comprising of tall trees of a height of more than 12 meters to act as a natural wind barrier that ensures that no fugitive dust goes beyond the coal yard even in high winds. SEIL has planted around 70,000 trees surrounding the coal yard. (ii) SEIL has provided Coal Yard Sprinklers, improved Dry Fog Dust Suppression System in the Coal Handling Plant. SEIL has ensured an efficient mechanism to control fugitive coal dust. Same has been confirmed by Joint Committee in its report as – SEIL has provided Dust Suppression Systems which operates at coal crushers and coal stack yard, improvised Dry Fog Dust Suppression System (DFDS) is also installed at transfer points to minimize fugitive dust, Sprinklers are provided on both sides of Yard along the length to suppress to any fugitive emissions.



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 Website: www.sembcorpenergyindia.com

S. No	Agenda Points for EAC TF meeting	SEIL Response
		  <p data-bbox="943 853 1206 887">Coal Yard Sprinklers</p>  <p data-bbox="852 1133 1287 1167">Dry Fog Dust Suppression System</p>
		  <p data-bbox="691 1491 1458 1525">Thick & Tall Green Belt Wind Barrier surrounding Coal Yard</p>   <p data-bbox="802 1872 1347 1906">Green Belt Wind Barrier around Ash Pond</p>


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S. No	Agenda Points for EAC TF meeting	SEIL Response
c.	The unit shall utilize 100% fly ash and Bottom Ash as per the Fly Ash notification dated 31.12.2021.	Complying. In July'2019, CPCB asked all Thermal Power Plants to submit Action Plan for achieving of 100% utilization of Fly Ash within 2 years and SEIL achieved 100% Ash Utilization in Sept'2019 i.e.and has been maintaining 100% utilisation.
d.	The unit shall ensure the installation of the Flue Gas De-sulphurization (FGD) plant to achieve SO2norms as per the timeline given by CPCB.	SEIL shall install FGD as per the timelines prescribed by CPCB.
e.	The unit shall ensure 100% recirculation of ash pond seepage to make slurry and dust suppression to prevent water pollution if any in surrounding areas of respondent units.	Complying. SEIL would like to submit that there was never any seepage from Ash Pond. SEIL has ensured adequate provision at ash pond by having an overflow lagoon connected to decantation well of both lagoons and the water is recirculated back to ash handling system for re-use. Fresh Water is added at Boiler and just Sea water gets continuously diluted. Same has been proved in the analysis because conductivity of Ash Pond Recirculation Water is 26,000 $\mu\text{s/cm}$ against Sea water conductivity of 49,000 $\mu\text{s/cm}$ on 20 th Jan'23 which indicates blending by 50%. Water stagnation near ash pond is due to its elevation being below Mean Sea Level and being very near to Sea Shore, some saltwater intrusion happens particularly during High Tide. <div style="display: flex; justify-content: space-around; margin-top: 10px;"> <div style="text-align: center;">  <p>Sprinklers at Ash Pond</p> </div> <div style="text-align: center;">  <p>Water Curtain over Ash Pond</p> </div> </div>


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S. No	Agenda Points for EAC TF meeting	SEIL Response
f.	The unit shall switch over to using sweet water for ash slurry purposes instead of seawater to prevent the increase of TDS in the groundwater.	<p>The SEIL submits that it has made representations earlier to APPCB regarding the non-viability of switching to sweet water for ash slurry. In this regard it is noteworthy that the SEIL's Plant was originally designed to only use sea water for ash slurry, thus it is fundamentally not viable for making design changes to a Plant at this stage.</p> <p>Besides since Lagoon B of Ash Pond is completely filled and not in use. Lagoon A is presently partially filled and contains sea water-soaked Ash. Changing to fresh Water for Lagoon A will not serve the purpose, Besides SEIL has been complying to 100% Ash Utilization since September 2019. SEIL cannot be compared to APGENCO which got new Water Treatment Plant for its new 3rd Unit hence was designed for additional capacity to switch to Fresh Water for Ash conveying.</p>
g.	The unit shall explore possibility to use treated sewage from the Municipal Corporation, Nellore instead of treating the seawater in the desalination plant and discharging the High TDS containing desalination plant rejects into Sea.	<p>SEIL has RO Plant to treat seawater under strict quality norms for Boiler as per Equipment Manufacturer. Besides the treated sewage water from proposed Municipal Corporation STP will be just enough to cater to the water requirement of the Edible Oil Industries located near to Krishnapatnam Port. No spare capacity will be left. SEIL has communicated to Commissioner, Municipal Corporation that in case any spare capacity is available, SEIL will explore for its use in Township. The project is still in DPR stage.</p>
h.	The unit shall ensure proper operation of the Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and transmit the live data to the APPCB and CPCB server. The industry shall submit calibration reports to the Board on regular basis.	<p>Complying.</p> <p>SEIL is adequately maintaining all Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and ensuring real time data transmission through RTDMS to APPCB & CPCB servers.</p> <p>All the online stations are being regularly calibrated.</p>


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Further to response to Agenda points, SEIL would like to humbly submit response to Joint Committee observations as below:

S. No	Joint Committee Observations	SEIL Compliance Status
B. i.	As per the ambient air quality conducted in nearby villages, the particulate Matter in Ambient Air was found exceeding (102.0 – 168.5 micro g/m ³) the limit of National Ambient Air Quality standards of 24 hr average i.e. 100 micro g/m ³ .	<p>The Committee has calculated damages for non-compliance with the AAQ thresholds by vaguely applying a hypothetical formula.</p> <p>(i) The Joint Committee's AAQ Monitoring Report indicates that the AAQ levels at the Ambient Air Quality Inspection Locations was above the statutory threshold of PM₁₀, interestingly, as per Stack Emission Monitoring Analysis Report conducted by APPCB dated October 22, 2021, is well within the permissible limits.</p> <p>(ii) SEIL is conducting Ambient Air Quality Monitoring (Reports attached) around the nearby villages of the Plant through third party which is approved by APPCB (M/s Care Labs weekly twice inside the plant and nearby villages where in PM₁₀ values found within the range always at Painampuram and Nelaturu villages and those reports were being submitted to APPCB along with the 6 Monthly compliance reports.)</p> <p>SEIL submits that there could be other factors which may have contributed to the contamination of the AAQ levels, specifically at the Air Quality Inspection Locations, some of these factors are on these broad lines:</p> <p>(iii) With respect of the Air Quality Inspection Locations i.e., MPP Primary School in the village of Pynapuram, it is to be noted that the entirety of the area surrounding the village of Pynapuram, comprises of Kaccha Roads, such that it is easy for the unsettled dust on the road to turn into the air as fugitive dust. Other factors such as vehicular movements etc. Besides, the foregoing MPP School does not have a duly constructed pavement that could withstand any unsettled dust from turning fugitive.</p> <p>(iv) Additionally, there are other industries in close proximity to Painampuram village the nature of these industries that are operating well the proximity of the Air Quality Inspection Locations, that they may well be responsible for the damage to the AAQ, if any. It is noteworthy that the Committee's Report does not find any mention of these facilities.</p>


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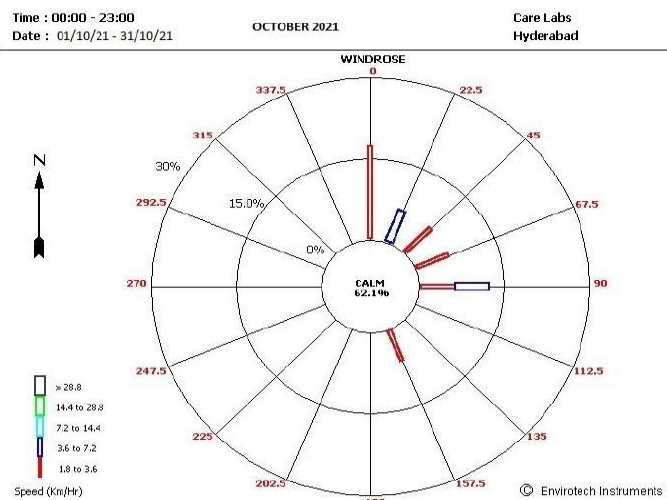
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S. No	Joint Committee Observations	SEIL Compliance Status
B. i.	As per the ambient air quality conducted in nearby villages, the particulate Matter in Ambient Air was found exceeding (102.0 – 168.5 micro g/m ³) the limit of National Ambient Air Quality standards of 24 hr average i.e. 100 micro g/m ³ .	<p>(v) The poor quality of AQQ, may well be a result of the fugitive ash emitting from AP Genco's ash pond which is situated only at a distance of less than 1 km from the Air Quality Inspection Locations. The Committee has failed to consider that the SEIL P-1 is located at an arial distance of 2.6 km from the Air Quality Inspection Locations, and besides the SEIL has ensured that all suitable emission control mechanisms are adopted are available and operational at the Ash Pond and at coal yards to avoid any fugitive dust to become airborne. Water curtain is maintained over the lagoon B of the ash pond for 80% of the area and water sprinklers are installed in the rest of the area except for the area where the ash pond is being excavated. The height of Lagoon A has been increased by 5.5 meters and free board of 4.5 meters is available and water curtain is maintained.</p> <p>(vi) SEIL submits that the committee has not taken into consideration such as wind direction, wind speed aids in understanding whether fugitive dust could travel from a particular place, in view of the wind direction reflecting on the Windrose Diagram (placed below) on the day of AAQ inspection. If Windrose Diagram would have been considered in identifying the direction of the wind on the day of the sampling carried out, it would be evident that wind direction is not from the SEIL Project-1.</p>



**Sembcorp Energy India Limited**

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SEIL would like to humbly submit that in view of above, SEIL is compliant.

Hope the above is in order.

Thanking you,

Yours faithfully,

For **M/s. Sembcorp Energy India Limited,**

A handwritten signature in blue ink, appearing to read "P. Rao", with a long horizontal stroke extending to the right.

Pavan Kumar Rao V

Head HSE - SEIL

Attached: APPCB approved Third Party Ambient Air Quality Report at nearby villages

Copy To: The Regional Officer, APPCB, Nellore


ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL LABORATORY - VIJAYAWADA

 Plot No.41, Sri Kanakadurga Officers' Colony,
 Gurunanak Road, Vijayawada-520008

Accredited by NABL as per ISO/IEC: 17025:2017


TC - 7304

K.SRINIVAS, M.Sc., M.Tech.,
Senior Environmental Scientist

 e.mail: zovjalab-ses1@appcb.gov.in

Tel No: 0866-2546218

TEST REPORT
Date: 11.11.2021

ULR - TC730419002101

Report No : 2110S003
Sample code : Y2110S006
Sample Collected : Analyst, Regional Office - Nellore.
Name & Address of the Customer : Environmental Engineer, RO - Nellore.
Sample Reference : M/s. Sembcorp Energy India Limited
 (Project - I), Nelatur & Pynapuram (V),
 Muthukur (M), SPSR Nellore District.
Description of Sample : Y2110S006 - Stack attached to 2016 TPH
 super critical Boiler(Unit-I).
Sample Collected Date : 22.10.2021
Sample Received Date : 23.10.2021
Test Completion Date : 03.11.2021

S.No	Parameter (s) / Name of Test	Test Method	Units in	Value	APPCB Standard
				Y2110S006	
1	Suspended Particulate Matter	IS: 11255 (Part I) 1985 (Reaffirmed 2003)	mg/nm ³	40.8	50.0

Note:

- ❖ The contents of the report shall not be reproduced either in full or in part without prior written consent of the issuing authority.

End of Test Report


SENIOR ENVIRONMENTAL SCIENTIST



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ISSUED TO:

M/s. Sembcorp Energy India Limited, Project-2
(2X660 MW Coal Based Thermal Power Plant),
Near Ananthavaram (V), Thotapalli Gudur (M),
SPSR Nellore (Dist.)- 524344.

Issue Date: 02.11.2021

Sample Registration No: 8246A/10/21

Sample Registration Date: 31.10.2021

Sample Particulars: AMBIENT AIR QUALITY MONITORING- OCTOBER 2021

Sampling location-1: Near Fire Station (Plant)

Lab Ref: CL/AAQ/8246A/10/21-001/21

TEST RESULTS

Date of Sampling	POLLUTANTS												
	$\mu\text{g}/\text{m}^3$				mg/m^3	$\mu\text{g}/\text{m}^3$				ng/m^3			
	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	CO	Pb	O ₃	NH ₃	C ₆ H ₆	BaP	As	Ni	Hg
01.10.2021	44.6	30.2	9.2	11.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
07.10.2021	36.8	29.6	8.8	10.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
08.10.2021	40.8	27.4	8.2	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
14.10.2021	42.4	26.6	9.6	11.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
15.10.2021	46.4	30.8	10.2	13.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
21.10.2021	35.6	31.4	10.8	14.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
22.10.2021	41.8	28.8	9.8	12.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
28.10.2021	40.2	27.6	8.6	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
29.10.2021	39.8	30.4	7.8	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Min	35.6	26.6	7.8	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Max	46.4	31.4	10.8	14.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Avg.	41.0	29.0	9.3	11.7	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
NAAQ Standards	< 100	< 60	< 80	< 80	< 2.0	< 1.0	< 100	< 400	< 5.0	< 1.0	< 6.0	< 20	--

Note: NAAQS: National Ambient Air Quality Standards.

Instrument Details:-

Instrument : PM2.5/10 Sampler
Model / SI No : AAS-127/11-H-105
Make : Ecotech
Calibration Due : 18.02.2022

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(2X660 MW Coal Based Thermal Power Plant),
Near Ananthavaram (V), Thotapalli Gudur (M),
SPSR Nellore (Dist.)- 524344.

Issue Date: 02.11.2021**Sample Registration No:** 8246A/10/21**Sample Registration Date:** 31.10.2021**Sample Particulars:** AMBIENT AIR QUALITY MONITORING- OCTOBER 2021**Sampling location-3:** Near Nelaturu Village**Lab Ref:** CL/AAQ/8246A/10/21-003/21**TEST RESULTS**

Date of Sampling	POLLUTANTS												
	$\mu\text{g}/\text{m}^3$				mg/m^3	$\mu\text{g}/\text{m}^3$				ng/m^3			
	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	CO	Pb	O ₃	NH ₃	C ₆ H ₆	BaP	As	Ni	Hg
01.10.2021	45.6	30.2	8.8	10.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
07.10.2021	44.8	29.6	9.2	11.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
08.10.2021	42.4	28.4	8.6	10.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
14.10.2021	40.6	27.2	9.4	12.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
15.10.2021	38.2	29.8	8.2	13.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
21.10.2021	39.4	25.4	7.8	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
22.10.2021	41.8	29.2	8.4	10.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
28.10.2021	42.4	27.2	8.6	11.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
29.10.2021	39.8	26.6	9.4	12.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Min	38.2	25.4	7.8	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Max	42.4	29.8	9.4	13.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Avg.	40.7	27.7	8.6	11.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
NAAQ Standards	< 100	< 60	< 80	< 80	< 2.0	< 1.0	< 100	< 400	< 5.0	< 1.0	< 6.0	< 20	--

Note: NAAQS: National Ambient Air Quality Standards.**Instrument Details:-**

Instrument : PM2.5/10 sampler
Model / SI No : AAS-127/11-J-2007
Make : Ecotech
Calibration Due : 18.02.2022

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SUMMARY OF AMBIENT AIR QUALITY – OCTOBER 2021

Pollutants	Description	Near Fire station (Plant)-1	Near Painampuram Village-2	Near Nelaturu Village-3	Near Varakavipudi Village-4
PM ₁₀	Minimum	35.6	36.4	38.2	38.4
	Maximum	46.4	43.4	42.4	45.6
	Average	41.0	40.5	40.7	41.7
	98 Percentile	45.9	43.3	42.4	45.3
PM _{2.5}	Minimum	26.6	24.6	25.4	24.6
	Maximum	31.4	27.4	29.8	29.4
	Average	29.0	26.1	27.7	27.1
	98 Percentile	31.3	27.3	29.7	29.3
SO ₂	Minimum	7.8	6.8	7.8	7.8
	Maximum	10.8	8.6	9.4	9.6
	Average	9.3	7.6	8.6	8.8
	98 Percentile	10.7	8.5	9.4	9.6
NO _x	Minimum	10.9	9.0	9.8	9.8
	Maximum	13.1	11.2	13.4	12.4
	Average	11.8	9.9	11.6	10.9
	98 Percentile	13.0	11.1	13.3	12.3

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(2X660 MW Coal Based Thermal Power Plant),
Near Ananthavaram (V), Thotapalli Gudur (M),
SPSR Nellore (Dist.)- 524344.

Issue Date: 04.06.2021

Sample Registration No: 6810/05/21

Sample Registration Date: 29.05.2021

Analysis Starting Date: 29.05.2021

Analysis Completed Date: 04.06.2021

Sample Particulars: AMBIENT AIR QUALITY MONITORING

Sampling location-2: Near Painampuram Village

Lab Ref: CL/AAQ/6810/05/21-002/21

TEST RESULTS

Date of Sampling	TEST PARAMETERS												
	$\mu\text{g}/\text{m}^3$				Mg/m^3	$\mu\text{g}/\text{m}^3$				ng/m^3			
	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	CO	Pb	O ₃	NH ₃	C ₆ H ₆	BaP	As	Ni	Hg
06.05.2021	44.8	27.2	7.6	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
07.05.2021	42.8	26.9	6.9	10.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
13.05.2021	40.5	29.6	7.2	12.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
14.05.2021	41.6	27.4	7	12.3	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
20.05.2021	43.3	28.4	6.8	10.9	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
21.05.2021	45.2	28.3	6.2	9.9	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
27.05.2021	45.4	27.3	8.2	9.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
28.05.2021	43.2	25.4	9.2	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Min	40.5	25.4	6.2	9.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Max	45.4	29.6	9.2	12.3	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Avg.	43.4	27.6	7.4	10.7	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
NAAQ Standards	< 100	< 60	< 80	< 80	< 2.0	< 1.0	< 100	< 400	< 5.0	< 1.0	< 6.0	< 20	--

Note: NAAQS: National Ambient Air Quality Standards.

Instrument Details:-

Instrument : Fine Particulate sampler
Model / SI No : 320-DTE-2010
Make : Envirotech
Calibration Due : 18.02.2022

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ISSUED TO:

Issue Date: 07.07.2021

M/s. Sembcorp Energy India Limited, Project- 2
(2X660 MW Coal Based Thermal Power Plant),
Near Ananthavaram (V), Thotapalli Gudur (M),
SPSR Nellore (Dist.)- 524344.

Sample Registration No: 7023/06/21

Sample Registration Date: 30.06.2021

Analysis Starting Date: 01.07.2021

Analysis Completed Date: 07.07.2021

Sample Particulars: AMBIENT AIR QUALITY MONITORING

Sampling location-2: Near Painampuram Village

Lab Ref: CL/AAQ/7023/06/21-002/21

TEST RESULTS

Date of Sampling	TEST PARAMETERS												
	µg/m ³				mg/m ³	µg/m ³				ng/m ³			
	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	CO	Pb	O ₃	NH ₃	C ₆ H ₆	BaP	As	Ni	Hg
03.06.2021	45.5	27.1	7.5	9.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
04.06.2021	36.2	26.9	6.4	10.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10.06.2021	44.2	28.4	6.9	11.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
11.06.2021	46.1	27.2	7.0	11.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
17.06.2021	35.2	28.4	6.2	9.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
18.06.2021	46.2	28.2	6.2	9.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
24.06.2021	43.6	27.0	8.1	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
25.06.2021	41.3	26.2	7.2	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Min	35.2	26.2	6.2	9.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Max	46.2	28.4	8.1	11.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Avg	42.3	27.4	6.9	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
NAAQ Standards	< 100	< 60	< 80	< 80	< 2.0	< 1.0	< 100	< 400	< 5.0	< 1.0	< 6.0	< 20	--

Note: NAAQS: National Ambient Air Quality Standards.

Instrument Details: -

Instrument : Fine Particulate sampler
Model / SI No : 320-DTE-2010
Make : Envirotech
Calibration Due : 18.02.2022

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(2X660 MW Coal Based Thermal Power Plant),
Near Ananthavaram (V), Thotapalli Gudur (M),
SPSR Nellore (Dist.)- 524344.

Issue Date: 03.08.2021

Sample Registration No: 7393/07/21

Sample Registration Date: 31.07.2021

Sample Particulars: AMBIENT AIR QUALITY MONITORING – JULY 2021

Sampling location-2: Near Painampuram Village

Lab Ref: CL/AAQ/7393/07/21-002/21

TEST RESULTS

Date of Sampling	POLLUTANTS												
	µg/m ³				mg/m ³	µg/m ³				ng/m ³			
	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	CO	Pb	O ₃	NH ₃	C ₆ H ₆	BaP	As	Ni	Hg
01.07.2021	46.2	27.3	8.6	10.7	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
02.07.2021	49.2	29.1	8.9	10.5	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
08.07.2021	36.8	27.2	7.5	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
09.07.2021	45.9	25.6	6.4	10.5	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
15.07.2021	45.1	28.4	6.8	11.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
16.07.2021	33.9	28.1	7.0	13.1	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
22.07.2021	45.8	28.4	6.6	9.8	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
23.07.2021	46.4	28.2	6.2	10.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
29.07.2021	43.6	27	7.0	9.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
30.07.2021	41.8	25.4	7.2	10	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Min	33.9	25.4	6.2	9.4	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Max	46.4	28.4	7.5	13.1	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Avg.	42.4	27.3	6.8	10.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
NAAQ Standards	<100	< 60	< 80	< 80	< 2.0	< 1.0	< 100	< 400	< 5.0	< 1.0	< 6.0	< 20	--

Note: NAAQS: National Ambient Air Quality Standards.

Instrument Details:-

Instrument : Fine Particulate sampler
Model / SI No : 320-DTE-2010
Make : Envirotech
Calibration Due : 18.02.2022

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(2X660 MW Coal Based Thermal Power Plant),
Near Ananthavaram (V), Thotapalli Gudur (M),
SPSR Nellore (Dist.)- 524344.

Issue Date: 01.10.2021

Sample Registration No: 8020/09/21

Sample Registration Date: 02.09.2021

Sample Particulars: AMBIENT AIR QUALITY MONITORING

Sampling location-2: Near Painampuram Village

Lab Ref: CL/AAQ/8020/09/21-002/21

TEST RESULTS

Date of Sampling	TEST PARAMETERS												
	µg/m ³				mg/m ³	µg/m ³				ng/m ³			
	PM ₁₀	PM _{2.5}	SO ₂	NO ₂	CO	Pb	O ₃	NH ₃	C ₆ H ₆	BaP	As	Ni	Hg
02.09.2021	41.8	28.3	7.4	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
03.09.2021	43.2	28.5	8.5	11.3	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
09.09.2021	41.3	29.8	7.6	13.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
10.09.2021	40.9	28.6	8.9	12.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
16.09.2021	39.1	30.6	8.3	11.9	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
17.09.2021	40.2	28.6	9.6	10.5	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
23.09.2021	43.1	31.4	7.5	10.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
24.09.2021	38.6	27.6	9.6	13.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
30.09.2021	40.2	31.2	9.3	13.5	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Min	38.6	27.6	7.4	10.2	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Max	43.2	31.4	9.6	13.6	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Avg.	40.9	29.4	8.5	11.9	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
NAAQ Standards	<100	< 60	< 80	< 80	< 2.0	< 1.0	< 100	< 400	< 5.0	< 1.0	< 6.0	< 20	--

Note: NAAQS: National Ambient Air Quality Standards.

Instrument Details:-

Instrument : Fine Particulate sampler
Model / SI No : 320-DTE-2010
Make : Envirotech
Calibration Due : 18.02.2022

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ANNEXURE-II

APPDCL

ANDHRA PRADESH POWER DEVELOPMENT COMPANY LIMITED
SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION

From
The Chief Engineer/O&M,
SDSTPS, Nelatur
Muthukur (M)
SPSR Nellore (Dist)-524347.

To
→ The Member Secretary,
APPCB, D.No:33-26-14D/2,
Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamvari St.
Kasturibaipet, Vijayawada-520010.

Lr. No:CE/O&M/SE/C/SDSTPS/APPDCL/F.No: OA 105/2021 of NGT/D.No. 42/2023, Dt. 25.01.2023

Sir,

Sub:-SDSTPS-3X800 MW-OA No: 105 of 2021(SZ) filed by Sri. Yanati Srinivasulu Reddy before the National Green Tribunal Southern Zone, Chennai-Taskforce committee meeting held on 24.01.2023- Compliance report submitted - Reg.

Ref: APPCB taskforce committee meeting held on 24.01.2023.

It is to submit that, Sri.Yanati Srinivasulu Reddy& another, Nelatur(V), Muthukur(M), SPSR Nellore (Dist) filed a Original Application No. 105 of 2021 (SZ) before the Hon'ble NGT, Sothern Zone Bench at Chennai against M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, Nelatur(V), Muthukur(M), SPSR Nellore (Dist).

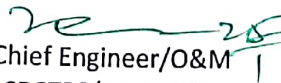
In this regard it is to submit that as per directions of the Hon'ble NGT, Joint Committee members inspected M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) its surroundings on 21.10.2021 and submitted the report to Hon'ble Tribunal. Further the Joint committee has certain directions to M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS).

Further the EE &AEE of APPCB, RO Nellore inspected M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS)on 18.01.2023 to verify the present status of the observations of the Hon'ble NGT joint committee and issued some directions.

During taskforce committee meeting held on 24.01.2023, directed to submit compliance status report on the directions of the Hon'ble NGT, Joint Committee.

In this connection the compliance status report on directions of the Hon'ble NGT, Joint Committee is here with submitted for favour of taking further action please.

Yours faithfully


Chief Engineer/O&M
SDSTPS/ NELATUR

Copy to the Superintending Engineer/C/Civil Circle/SDSTPS for information.

Copy to the Dy.EE.Tech to Director/Thermal/APGENCO/VS, for favour of information.

Copy Communicated to the Environmental Engineer/APPCB/RO/ Nellore for information.



Task Force Committee Meeting to be held on 24.01.2023

Agenda No. :2- Compliance Report submitted-reg

Coal based Thermal Power Plants operating at SPS Nellore District – Public complaints on pollution problems – Recommendations of the Joint Committee in O.A No. 105 of 2021 Hon'ble NGT – Action Taken report Submitted Reg.

The Hon'ble NGT, Southern Zone, Chennai in matter of OA No.105 of 2021(SZ) & I.A.No.77 of 2021(SZ)vide order dated 16.09.2021 constituted, a Joint committee comprising of

- (1) The District Collector, Nellore District.
- (2) a Senior Officer from Ministry of Environment, Forests and Climate Change (MoEF & CC) Integrated, Regional Office, Vijayawada.
- (3) a Senior Scientist from Central Pollution Control Board (CPCB), Regional Office, Chennai,
- (4) a Senior officer/ Scientist from the Acharya N.G.Ranga Agricultural University (ANGRAU), Andhra Pradesh
- (5) a Senior officer from Andhra Pradesh State Pollution Control Board (APPCB) as deputed by its Chairmen, to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found.

The committee is directed to ascertain:

- i) Whether the respondents having requisites permissions/ clearances are having for running their units.
- ii) Whether there is any violations were committed by the respondents against the conditions imposed in the consent/ clearance granted.
- iii) Whether there was any pollution caused on account of the operation of their units.
- iv) Whether any environmental damage including soil as well as the water has been caused on account of operation of the respondents units, if so what is the nature of damage caused and the remedial measures to be taken for restoring the damage caused to the environment.
- v) Whether any loss of soil fertility resulting in reduction of the agricultural income has been caused to the applicants on account of any alleged pollution said to have been caused by the respondents units and if so what is the quantum of compensation to which they are entitled for.
- vi) Suggest the ways and means if there is any pollution found, to avoid the same in future to be carried out by the respondents.
- vii) Is there any deficiency in pollution control mechanism provided by the respondents and if so what is the nature of modification or upgradation required for mitigating the alleged pollution if any caused, on account of their operation.

- As per directions of The Hon'ble NGT, Southern Zone, Chennai in matter of OA No.105 of 2021(SZ) & I.A.No.77 of 2021(SZ) 16.09.2021, a Joint Committee with the following members inspected SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) on 21.10.2021.

S.No.	Name, Designation & Organization
1.	Smt. H.D.Varalakshmi, Sc E& Regional Director, Regional Directorate, CPCB, Chennai
2.	Dr. Suresh Babu Pasupuleti, Scientist-D, Integrated Regional Office (IRO), Ministry of Environment, Forest and Climate Change, Vijayawada
3.	Sri.D.Hussain Sahib, Revenue Divisional Officer & Divisional Magistrate, Nellore.
4.	Dr. V.Sailaja, Principal Scientist (Soil Science & Agril.Chemistry), ANGRAU, RARS, LAM, Guntur.
5.	Sri.Ch.Rajaskar, Environmental Engineer, APPCB, Regional Office, Nellore.

- The Joint Committee members inspected SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) its surroundings on 21.10.2021 and submitted the report to Hon'ble Tribunal.
- The joint committee in their report it is opinioned that there is no loss to the agricultural income due to crop yield loss of the applicants due to loss of soil fertility due to operation of power unit by M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS)
- The Joint committee has proposed to recover from M/s SRI DAMODARAM SANJEEVAIAH

<p>THERMAL POWER STATION (SDSTPS) an amount of Rs 1, 84, 04,567/- as a Environmental Compensation on account of damage to Air quality, health and Non-compliances.</p> <ul style="list-style-type: none"> The Joint committee also suggested for taking some measures to prevent the pollution caused by thermal power plants. M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) is taking following action on the recommendations of the Committee. The EE & AEE of APPCB, RO Nellore inspected M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) on 18.01.2023 to verify the present status of the observations of the Hon'ble NGT joint committee and issued following directions the status of the directions is s follows. 		
Sl.No.	Directions by Joint Committee/EE APPCB,RO Nellore	Action taken by SDSTPS
i.	As per the conditions of EC and CTO, respondent units are required to ensure use of blended coal @ Indian wash coal of 70% and imported coal of 30% so that to reduce particular matter emissions.	<ul style="list-style-type: none"> At present 100% Indian washed coal is being utilised. Tenders process is in progress for supply of imported coal.
j.	Both units may asked to provide closed shed and wind barriers/ wind breaking wall to coal storage yard to reduce the fugitive emissions.	<ul style="list-style-type: none"> Construction of 1Nos closed shed completed and another one is in advanced stage of completion and same will be completed by end of January'2023. A Thick green belt has already developed around Coal Stock Yard which can act as Wind barrier to reduce the fugitive emission.
k.	Both units required to Explore possibilities of utilization of 100% flyash and Bottom Ash to curtile fugitive emissions and water pollution due to seepage of ash ponds.	<ul style="list-style-type: none"> Fly ash utilization during 2021-22 is about 69%. Fly ash utilization during 2022-23 up to December'2022 is about 78.83%. Action will be taken to utilize 100% fly ash by exploring all possibilities for utilization of fly ash and also entering MOU with cement Industries.
l.	To ensure installation of Flue Gas Desulphurization (FGD) plant to achieve SO2 norms as per time line given by the CPCB.	<ul style="list-style-type: none"> Installation of FGD and other equipment is in consideration. The MOEF & CC revised and extended the time lines for installation of FGD system from 31.12.2019 to 31-12-2024 for the thermal power plants of non-retiring units which comes under Category-B. APPDCL management is taking up of erection & commissioning of FGD plant (in compliance to SOx emission) in all three Units to meet the new Environmental norms. The feasibility study, Technical specification and AP Judicial preview process was completed and it is ready for tender process. It is expected to erect and commission of FGD in 33 months after awarding to the qualified bidder.
m.	To ensure 100% recirculation of ash pond seepage to make slurry and dust suppression to prevent water pollution if any in surrounding areas of respondent units.	<ul style="list-style-type: none"> Action is being taken to re- circulate 100% ash pond water for slurry making to avoid seepage water in to nearby storm water drains. At present No seepage observed into nearby storm water drains.

n.	To switch over to use sweet water for ash slurry purpose instead of sea water to prevent increase of TDS in the ground water.	<ul style="list-style-type: none"> • Treated service water is being used for disposal of ash slurry into ash pond. • But due to operational difficulties of 33 MLD water treatment problems it is necessitated to use saline water for disposal of ash to ash pond in some occasions. • Action will be taken to use treated service water continuously for disposal of ash in to ash pond.
o.	To switch over to use treated sewage from the Municipal corporation, Nellore instead of treating the sea water in the desalination plant and discharging the High TDS containing desalination plant rejects into Sea.	<ul style="list-style-type: none"> • The SDSTPS authorities informed that, SDSTPS need not require treated STP water from Nellore Municipal Corporation as SDSTPS is having its own desalination plant of sufficient capacity with all infrastructure facilities to meet the requirement. • However feasibility of switch over to use treated sewage water from Nellore Municipal Corporation will be examined at appropriate time.
p.	To ensure proper operation of Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and transmit the live date to the APPCB and CPCB server.	<ul style="list-style-type: none"> • The industry has continuously operating the CAAQM stations and data is being regularly uploaded in the website. • In SDSTPS there are total 4 Nos. CAAQMS Stations available. They are at the following locations. At Switchyard area At Coal Gate area At Ash Pond area At Project Hostel • Now All CAAQMS are in working condition and all parameters of 4 Nos. of CAAQMS are being uploaded to websites of APPCB & CPCB. . • Now every care is being taken for keeping all CAAQMS in healthy condition. • CEMS in Unit-1 is in working condition. • CEMS IN Unit-2 is in working condition. • New Analyzer for Unit-2 with modifications is installed. • SPM measurement is working for both Units. All parameters of CEMS are being uploaded to websites of APPCB & CPCB. • Calibrations of AAQMS & CEMS are being done as per schedule and calibration reports will be submitted to APPCB in future.

Conclusion:

M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) is putting their best efforts to comply the directions of Hon'ble NGT Joint Committee/EE APPCB, RO Nellore.

It is requested to consider for with-draw or reduce proposed Environmental Compensation amount of Rs 1, 84, 04,567/, from M/s SRI DAMODARAM SANJEEVAIAH THERMAL POWER STATION (SDSTPS) by Hon'ble NGT Joint Committee on account of damage to Air quality, health and Non-compliances.


Chief Engineer/O&M
SDSTPS/APPDCL/Nelatur.

ANNEXURE-III

**ANDHRA PRADESH POLLUTION CONTROL BOARD**

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 001 /APPCB/UH-II/TF/NLR/2023-**Date: 30/01/2023****DIRECTIONS**

Sub: PCB - HO – ERM – TF - M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, Nelatur & Pynampuram Villages, Muthukur Mandal, SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 25.04.2022 in O.A. No.105 of 2021 - EAC (TF) hearing held on 24.01.2023 - Representation of the industry dt. 25.01.2023 - Directions – Issued – Reg.

- Ref:**
1. CTO order issued to the industry dated 06.05.2022
 2. CTO order issued to the industry dated 08.08.2022.
 3. The Board issued certain directions to the industry on 12.12.2017 and 13.03.2020.
 4. Order No. 001/APPCB/UH-II/TF/NLR/2020-144 dt. 21.05.2021.
 5. Original Application No. 105 of 2021 filed by Sri Y. Srinivasulu Reddy & Sri Y. Sasidhar Reddy of Nelatur village, Muthukur (M), SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
 6. The Hon'ble NGT order dated 25.04.2022 in O.A. No.105 of 2021.
 7. Joint committee report dated. 22.03.2022 in O.A. No.105 of 2021
 8. Board officials inspection dated 18.01.2023.
 9. External Advisory Committee (Task Force) Meeting held on 24.01.2023.
 10. Industry letter dated. 25.01.2023.

* * *

WHEREAS you are operating a Thermal Power plant (coal based) in the name & style M/s. Sri Damodaram Sanjeevaiah Thermal Power Station at Nelatur & Pynampuram Villages, Muthukur Mandal, SPSR Nellore District.

WHEREAS the Board, vide reference 1st cited, issued consent to operate to the industry dated 06.05.2022 for a period up to 31.03.2025 to produce Electric Power of 2x800 MW.

WHEREAS the Board, vide reference 2nd cited, issued consent to operate to the industry dated 08.08.2022 (for 3rd plant) for a period up to 31.05.2025 to produce Electric Power of 1x800 MW.

WHEREAS the Board, vide reference 3rd and 4th cited, issued certain directions to the industry.

WHEREAS vide reference 5th cited Sri Y. Srinivasulu Reddy & Sri Y. Sasidhar Reddy of Nelatur village, Muthukur (M), SPSR Nellore district filed O.A.105 of 2021 before the Hon'ble National Green Tribunal on the pollution problems arising from M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, Nelatur & Pynampuram Villages, Muthukur Mandal,

SPSR Nellore District and another power plant.

WHEREAS the Hon'ble Tribunal vide Order dated 16.09.2021 constituted a joint committee to ascertain the genuineness of the allegations, violations and pollution consisting of The District Collector, Nellore District, MoEF & CC, CPCB, Scientist from the Acharya N.G. Ranga Agricultural University (ANGRAU), and APPCB. Accordingly, the Committee inspected M/s. Sri Damodaram Sanjeevaiah Thermal Power Station and another power plant during October 2021 and submitted a report.

WHEREAS the joint Committee collected various samples, viz. soil samples, Air samples, and water samples from the industry and made the following observations :

- i. The respondent unit, M/s Sri Damodaram Sanjeevaiah Thermal Power Station unit was in operation at 2x550 MW against the consented capacity of 2x800MW. The unit is using 100% Indian coal with ash content of about 30% and Sulphur content of about 0.3%. As per the EC condition, the unit is required to use blended coal of Indian washed and Imported coal in the ratio of 70 &30%.
- ii. The unit is having requisite permissions /clearances from AP Boiler Inspection Department, Dy. Chief Controller of Explosives, MOEF&CC, Dy. Chief Inspector of Factories and Panchayath raj Department, Andhra Pradesh Pollution Control Board, PESO except for Department of Fire.
- iii. The unit has valid integrated consent under Water & Air and Authorisation under H&OW Rule 2016, however, 26 out 41 conditions imposed were found complying and the remaining 15 conditions were found non-compliance. The major non-compliance observed are non-utilization of 100% fly ash & bottom ash, in adequate measures taken for controlling fugitive emissions from coal storage yard and Ash pond, poor operation, maintenance & calibration of CAAQM stations and online monitoring system installed to monitor the effluent & emissions and in adequate green development around the plant.
- iv. As per the source emissions monitoring conducted during the committee visit was found meeting with prescribed standards of APPCB (Table No 2). But Online monitoring system installed found not in operation since one year.
- v. As per the analysis results of samples taken from ash pond Seepage water confirms the accumulation of TDS due to using sea water for making ash slurry till March,2021. In spite of using sweet water for making ash slurry accumulated TDS contributing to ash pond seepage water.
- vi. The unit has ETP of capacity 75 KLD but operating at 5 to 45 KLD only which confirms that failure of tapping of all effluent and discharging untreated effluent through storm drain which is passing inside the premises. The analysis result of samples taken from storm water drains indicates that confirms the discharging of untreated effluent into drain.
- vii. As per the conditions of CTO the unit is required to operate 4 CAAQM stations to monitor Ambient Air Quality, out 4 stations two stations were found not working and two stations found partially working.
- viii. The unit is required to utilize 100 % fly ash but unit is utilizing only 58 % of generated fly ash and remaining ash is found accumulated in ash pond.
- ix. The unit is required to re-circulate 100 % ash pond water for slurry making but huge quantity of discharge of seepage water was observed into the storm water drain. From the storm water drain it is joining the nearby canal which is being used for aquaculture farming.

WHEREAS the Joint Committee recommended for imposition of Environmental

Compensation and also suggested certain mitigations/suggestions prevent the pollution caused

WHEREAS the Hon'ble NGT heard the case on 25.04.2022, and the Learned Counsel appearing for Andhra Pradesh Pollution Control Board wants to file the action taken report pursuant to the Joint Committee report.

WHEREAS the Board officials inspected your unit on 18.01.2023 and verified the present status of the observations made by the Joint Committee.

WHEREAS the issue was review before the External Advisory Committee (TF) of A.P. Pollution Control Board held on 24.01.2023. The representative of your industry attended the meeting through Video Conference. The representatives informed that certain improvement were made after visit of the Joint Committee viz. applied for the Fire NOC, Improved the ash utilization, constructing the coal storage sheds, revamped Continuous Emission Monitoring System (CEMS), arrested the seepages from ash pond and re-circulating decanted water for ash slurry purpose. The External Advisory Committee directed the industry representative to submit the response to the recommendations of the Joint Committee. After detailed discussions, the Committee recommended issuing directions to the industry after examination of the response submitted by the industry. The Chief Engineer, M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, vide Ir dated.25.01.2023 submitted the response to the A.P. Pollution Control Board on improvements made against the suggestions / mitigation measures recommended by the Joint Committee.

WHEREAS after careful examination of the Joint Committee report, Inspection report of the Board officials, recommendations of the External Advisory Committee (Task Force) and the response of the industry, the Board hereby issue the following directions to M/s. Sri Damodaram Sanjeevaiah Thermal Power Station, Nelatur & Pynampuram Villages, Muthukur Mandal, SPSR Nellore District under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

- a. ***The industry shall ensure to use of blended coal of Indian wash coal of 70% and imported coal of 30% to reduce particulate matter emissions.***
- b. ***The industry shall provide a closed shed/wind barriers/wind breaking wall in between Coal storage yard and existing greenbelt and shall implement appropriate MDSS in coal storage yard to reduce fugitive emissions.***
- c. ***The industry shall maintain 100% utilisation of ash generated at the plant as per the Fly Ash notification dated. 31.12.2021.***
- d. ***The industry shall ensure the installation of the Flue Gas Desulphurisation (FGD) plant to achieve SO₂ norms as per the timeline stipulated by CPCB.***
- e. ***The industry shall ensure 100% recirculation of seepage generated from ash pond for slurry preparation and dust suppression to prevent water pollution, if any, in surrounding areas.***
- f. ***The industry shall switch over to using sweet water for ash slurry purposes instead of seawater to prevent aggregation of TDS concentration in the groundwater.***
- g. ***The industry shall explore the possibility of using treated sewage from the***

Municipal Corporation, Nellore, instead of treating the seawater in the desalination plant .

- h. The industry shall ensure proper operation of the Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and transmit the live data to the APPCB and CPCB servers. The industry shall submit calibration reports to the Board on a regular basis.***
- i. The industry shall identify the possible sources contributing for higher concentrations of particulate matter in the ambient air quality in the surrounding villages; shall prepare comprehensive action plan in consultation with other industries operating in the surroundings to achieve & maintain compliance to prescribed NAAQ standards.***

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e.,30/01/2023

Pravin Kumar Ias

MEMBER SECRETARY

To

The Occupier

M/s. Sri Damodaram Sanjeevaiah Thermal Power Station

Nelatur & Pynampuram Villages,

Muthukur Mandal,

SPSR Nellore District.

Copy to:

- 1. The Joint Chief Environmental Engineer, ZO, Vijayawada for information and necessary action.**
- 2. The Environmental Engineer, Regional Office, Nellore for information and necessary action.**



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Center,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520010
Phone: 0866-2463200, Website: <https://pcb.ap.gov.in>

Order No. 001/APPCB/UH-II/TF/NLR/2023-

Date: 30/01/2023

DIRECTIONS

Sub: PCB - HO – ERM – TF - M/s. Sembcorp Energy India Limited (Project-1),
(Formerly M/s. Thermal Power tech India Pvt. Ltd), Pinampuram (V), Muthukur (M),
SPSR Nellore District – The Hon'ble NGT (SZ), Chennai order dated 25.04.2022 in
O.A. No.105 of 2021- EAC (TF) hearing held on 24.01.2023 - Representation of the
industry - **Directions – Issued – Reg.**

- Ref:**
1. CTO order issued to the industry dated 16.11.2021
 2. Order No. 06/APPCB/UH-II/TF/NLR/2017 – 161 dt. 24.11.2017.
 3. Order No. 06/APPCB/UH-II/TF/NLR/2017 dt. 01.03.2019.
 4. Original Application No. 105 of 2021 filed by Sri Y. Srinivasulu Reddy & Sri Y. Sasidhar Reddy of Nelatur village, Muthukur (M), SPSR Nellore District before the Hon'ble National Green Tribunal, Chennai.
 5. The Hon'ble NGT order dated 25.04.2022 in O.A. No.105 of 2021.
 6. Joint committee report dated. 22.03.2022 in O.A. No.105 of 2021
 7. Board officials inspection dated 19.01.2023.
 8. External Advisory Committee (Task Force) Meeting held on 24.01.2023.
 9. Industry letter dated. 24.01.2023.

* * *

WHEREAS, you are operating a Thermal Power plant (**coal based**) in the name & style M/s. Sembcorp Energy India Limited (Project-1), (Formerly M/s. Thermal Power tech India Pvt. Ltd), at Pinampuram (V), Muthukur (M), SPSR Nellore District.

WHEREAS, the Board, vide reference 1st cited, issued consent to operate to your industry dated 16.11.2021 for a period up to 30.11.2026 to produce Electric Power of 2x660 MW.

WHEREAS, the Board, vide reference 2nd and 3rd cited, issued directions to your industry.

WHEREAS, vide reference 4th cited Sri Y. Srinivasulu Reddy & Sri Y. Sasidhar Reddy of Nelatur village, Muthukur (M), SPSR Nellore district filed O.A.105 of 2021 before the Hon'ble National Green Tribunal on the pollution problems arising from M/s. Sembcorp Energy India Limited (Project-1), (Formerly M/s. Thermal Power tech India Pvt. Ltd) and another power plant.

WHEREAS, the Hon'ble Tribunal vide Order dated 16.09.2021 constituted a joint committee to ascertain the genuineness of the allegations, violations and pollution consisting of The District Collector, Nellore District, MoEF & CC, CPCB, Scientist from the Acharya N.G. Ranga Agricultural University (ANGRAU), and APPCB. Accordingly, the Committee inspected M/s. Sembcorp Energy India Limited (Project-1), (Formerly M/s. Thermal Power

tech India Pvt. Ltd) and another power plant during October 2021 and submitted a report.

WHEREAS, the joint Committee collected various samples, viz. soil samples, Air samples, and water samples from the industry and made the following observations :

- i. The respondent unit M/s. Sembcorp Energy India Ltd., was in operation at 1x660MW against the consented capacity of 2x660MW. The unit is using blended Indian coal and imported coal in the ratio of 70% & 30%.
- ii. The unit is having all requisite permissions / clearances from AP Boiler Inspection Department, Dy. Chief Controller of Explosives, MOEF&CC, Dy. Chief Inspector of Factories and Panchayath raj Department, Andhra Pradesh Pollution Control Board, PESO and Department of Fire which.
- iii. The unit has valid integrated consent under Water & Air and Authorization under H&OW Rule2016, however 25 out of 31 conditions imposed were found complying and remaining 6 conditions were found non-compliance. The major non-compliance observed are non-installation of closed shed, wind barrier/ wind breaking wall coal storage yard, inadequate measures taken for controlling fugitive emissions from coal storage yard and non utilization of 100% fly ash & bottom ash.
- iv. As per the source emissions monitoring conducted during committee visit was found meeting with prescribed standards of APPCB and the online monitoring system installed found in operation. As per the OCEMS data, the average concentration of PM was 39.98 mg/Nm³ on 22.10.2021. The manual monitoring result 40.8 mg/Nm³ and OCEMS result are found almost in the same range, which confirms the proper operation & calibration of OCEMS system.
- v. The industry provided ETP of 1732 KLD capacity. But the industry is generating floor wash of 30 KLD only and the same is taken for treatment in the ETP.
- vi. The unit is required to utilize 100 % fly ash but the unit failed utilize till 2018, as per the record the unit is achieving 100 % utilization of fly ash and bottom ash since 2020-21 only.
- vii. The unit is required to do 100 % recirculation of ash pond water for slurry making. The unit has provided ash pond seepage water collection tank and re-circulating back to ash slurry making. In spite of this arrangement committee observed stagnation of water near to ash pond and storm water drain confirms joining of the seepage water from the ash pond is getting leaked.

WHEREAS, the joint Committee recommended for imposition of Environmental Compensation and also suggested certain mitigations/suggestions prevent the pollution caused.

WHEREAS, the Hon'ble NGT heard the case on 25.04.2022, and the Learned Counsel appearing for Andhra Pradesh Pollution Control Board wants to file the action taken report pursuant to the Joint Committee report.

WHEREAS, the Board officials inspected your unit on 19.01.2023 and verified the present status of the observations made by the Joint Committee.

WHEREAS, the issue was reviewed before the External Advisory Committee (Task force) of the A.P. Pollution Control Board held on 24.01.2023. The representative of your industry attended the meeting through Video Conference. The representatives informed that the power plant is using blended coal as stipulated in the EC, provided three layered thick green belt all around the coal yard, provided water sprinklers, improved dry fog system, achieved 100 % utilization of fly ash since September, 2019, no seepage from ash pond,

plant designed to use sea water for ash slurry purpose, maintaining Continuous Emission Monitoring System (CEMS), Continuous Ambient Air Quality Monitoring System (CAAQMS) and their industry has taken all fugitive emission control measures. The External Advisory Committee directed the industry representative to submit the response to the recommendations of the Joint Committee. After detailed discussions, the Committee recommended issuing directions to the industry after examination of the response submitted by the industry. The Head HSE, M/s. Sembcorp Energy India Limited (Project-1), (Formerly M/s. Thermal Power tech India Pvt. Ltd), vide Ir dated.24.01.2023 submitted the response to mitigations/suggestions made by the Joint Committee to prevent the pollution caused.

WHEREAS, after careful examination of the Joint Committee report, Inspection report of the Board officials, recommendations of the External Advisory Committee (Task Force) and the response of the industry, the Board hereby issue the following directions to M/S. Sembcorp Energy India Limited (Project-1), (Formerly M/s. Thermal Power tech India Pvt. Ltd), Pinampuram (V), Muthukur (M), SPSR Nellore District under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

- a. ***The industry shall ensure to use of blended coal of Indian wash coal of 70% and imported coal of 30% to reduce particulate matter emissions.***
- b. ***The industry shall provide a closed shed/wind barriers/wind breaking wall in between Coal storage yard and existing greenbelt and shall implement appropriate MDSS in coal storage yard to reduce fugitive emissions.***
- c. ***The industry shall maintain 100% utilisation of ash generated at the plant as per the Fly Ash notification dated. 31.12.2021.***
- d. ***The industry shall ensure the installation of the Flue Gas Desulphurisation (FGD) plant to achieve SO₂ norms as per the timeline stipulated by CPCB.***
- e. ***The industry shall ensure 100% recirculation of seepage generated from ash pond for slurry preparation and dust suppression to prevent water pollution, if any, in surrounding areas.***
- f. ***The industry shall switch over to using sweet water for ash slurry purposes instead of seawater to prevent aggregation of TDS concentration in the groundwater.***
- g. ***The industry shall explore the possibility of using treated sewage from the Municipal Corporation, Nellore, instead of treating the seawater in the desalination plant .***
- h. ***The industry shall ensure proper operation of the Online Continuous Effluent Monitoring System, Online Continuous Emission Monitoring System and Continuous Ambient Air Quality Monitoring Stations and transmit the live data to the APPCB and CPCB servers. The industry shall submit calibration reports to the Board on a regular basis.***
- i. ***The industry shall identify the possible sources contributing for higher concentrations of particulate matter in the ambient air quality in the surrounding villages; shall prepare comprehensive action plan in consultation with other industries operating in the surroundings to achieve & maintain compliance to prescribed NAAQ standards.***

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33 (A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment

Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 30/01/2023

**Pravin Kumar las
MEMBER SECRETARY**

To

**The Occupier,
M/s. Sembcorp Energy India Limited (Project-1),
(Formerly M/s. Thermal Power tech India Pvt. Ltd)
Pinampuram (V), Muthukur (M),
SPSR Nellore District.**

Copy to:

1. The Joint Chief Environmental Engineer, ZO, Vijayawada for information and necessary action.
2. The Environmental Engineer, Regional Office, Nellore for information and necessary action.

Signed by Pravin Kumar

las

Date: 30-01-2023 19:09:08

Reason: Approved